

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 71 of 2021

IN THE MATTER OF:

KPN Travels India Ltd.

...Appellant.

Versus

TVS Automobile Solutions Pvt. Ltd.

...Respondent.

Present:

**For Appellant: Mr. E. Omprakash, Sr. Advocate with
Ms. Madhusmita Bora, Advocates.**

**For Respondent: Mr. Krishna Srinivasan and Mr. Hari Krishna,
Advocates.**

**ORDER
(Virtual Mode)**

03.03.2021 Learned Counsel for Respondent submits that after the present Impugned Order was passed, at the instance of the Appellant the Adjudicating Authority has modified the Impugned Order because of which the present Appeal no more survives.

Respondent may file copy of the said Order along with Reply-Affidavit within a week.

The Learned Counsel for the Appellant submits that she would require to take instructions from the Appellant with regard to further developments.

List the Appeal 'For Admission (After Notice)' Hearing on **19th March, 2021.**

**[Justice A.I.S. Cheema]
Member (Judicial)**

**[Dr. Alok Srivastava]
Member (Technical)**